

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No.6 OF 2009
(Arising out of SLP(Crl.) No. 1676/2008)

MRS. MONIKA & ORS.
Appellant(s)

... Ap

Versus

STATE OF HARYANA
Respondent(s)

... Re

ORDER

Leave granted.

A counter affidavit has been filed on behalf of the respondent, State of Haryana, which indicates that the appellants were not involved in the commission of the offence, and no chargesheet has been submitted against them. Accordingly, nothing remains in the appeal and the same is disposed of having regard to the above.

(ALTAMAS KABIR)

.....J.

(CYRIAC JOSEPH)

.....J.

New Delhi,
January 06, 2009.